

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON'BLE MEMBER (J)**

**CORAM: SHRI CHARAN SINGH - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 07.03.2023 AT 02:30 PM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (CA)/18/2023 IA (CA) No.62/2022 IA (CA) No.46/2022 IA (CA) No.972/2020 IA (CA) No .973/2020 IA CA) No.990/2020 in CP No.350/241/HDB/2020
<b>NAME OF THE COMPANY</b>	NSL Renewable Power Pvt Ltd & 22 others
<b>NAME OF THE PETITIONER(S)</b>	NSL Energy Ventures Pvt Ltd
<b>NAME OF THE RESPONDENT(S)</b>	NSL Renewable Power Pvt Ltd & 22 others
<b>UNDER SECTION</b>	241

**ORDER**

**IA 18/2023**

This application is filed, seeking for deletion of the name of the applicant who figures as R5 in the main application, from the array of the parties. Heard the Ld. Counsel for the Petitioner and the Respondent. Ld. Counsel for the Petitioner submits that this Respondent has also settled the claim with the Petitioner as was done by R6 to R10 who were deleted from the array of the parties. Ld. Counsel for the Respondent does not refute the said submission. This bench has deleted the names of R6 to R10 from the array of the parties by virtue of the order dated 31.05.2022 on the ground that their claim has been settled. Hence, on the same grounds, this application is also allowed and the name of the R5 shall be deleted from the array of the parties of the Company Petition. **Accordingly, this IA is disposed of.**

**IA 62/2022**

At request of the Ld. Counsel for the Petitioner for filing rejoinder **post on 24.04.2023** as a last chance. If rejoinder is not filed on that day, right to file the rejoinder would stand forfeited.

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**IA 46/2022**

Ld. Counsel for the Applicant submits that this IA is already disposed of. The same is recorded. The office shall not list the IA hereafter.

**IA 972/2020**

Ld. Counsel for the Petitioner submits that in view of the Orders in IA No.18/2023, this application becomes infructuous and seeks to dismiss this application. Hence, this application is dismissed as infructuous.

**IA 973 & 990/2020**

Both sides present. **Post on 24.04.2023 along with main CP.**

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**